

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3517
ANSWERED ON:19.08.2003
SUPPLY OF COAL BY CIL
CHARAN DAS MAHANT

Will the Minister of COAL be pleased to state:

- (a) whether the Supreme Court of India on April 29, 2002 ordered the Coal India Limited to supply balance quota of coal to some companies;
- (b) if so, the facts thereof;
- (c) whether the orders of the Supreme Court are being violated by officers of Coal India Limited; and
- (d) if so, the action taken by the Government to ensure that the orders of the Supreme Court are strictly followed by the CIL?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) :

- (a) to (d) The information is being collected and will be laid on the Table of the House.